

12. Is any action contemplated against
the
be

Officer as on date (if so, details to
furnished (*))

(*) If vigilance clearance had been obtained from the Commission in the past, the information
may be provided for the period thereafter.

Date:

(NAME AND SIGNATURE)

RAJASTHAN HIGH COURT, JODHPUR

No./RSJ/Estt.A(ii)/05/2010/5984

Date: 08/10/2025

Copy forwarded to following for information and necessary action:-

1. Hon'ble sitting Judges of RHC, Jodhpur through their P.S.
2. Registrar (Admn.), RHC, Jaipur with the request to circulate it amongst all the Hon'ble Judges sitting at RHC, Jaipur through their P.S.
3. Hon'ble Judges who have retired in September, 2023 and thereafter.
4. All the judicial officers including officers posted on deputation in various districts/Registry in District Judge Cadre, who are going to retire on or before 30.09.2026.
5. Computer Cell, RHC, Jodhpur to upload it on website of Rajasthan High Court and E-mail to retired Hon'ble Judges.

2023 on 10/10/2025
Registrar (Admn.)

F. No. P- L-02001/1/2025-PL
Government of India
Ministry of Environment, Forest and Climate Change
Policy and Law Division
.....

Level-I, Jal Wing,
Indira Paryavaran Bhavan,
Jor Bagh Road,
New Delhi-110003

Dated the 17.09.2025

Vacancy Circular

Subject: - Selection for 05 posts each of Judicial and Expert Member in National Green Tribunal-reg.

1. **Tribunal:** - The National Green Tribunal is established under Section 3 of National Green Tribunal Act, 2010 to hear various Applications and appeals under the Act. Principal Bench is situated at New Delhi and its Zonal Benches are situated at Kolkata, Bhopal, Chennai and Pune. A Member, upon selection, may be posted at any of these places.
2. **Vacancy:** - Applications are being invited for the following existing vacancies (the numbers of vacancy are subject to change without prior notice):-

Post	Place
Judicial Member (05)	New Delhi or any other Bench
Expert Member (05)	

3. **Qualification:** - The qualification, eligibility, salary and other terms and conditions of the appointment of a candidate will be governed by the provisions of the Tribunal Reforms Act, 2021 and Tribunal (Conditions of Service) Rules, 2021. Main terms and conditions are as follows: -

(i) Qualification [Sub-rule 15 of Rule 3 of the Tribunal (Conditions of Service) Rule, 2021]:-

- b. Judicial Member, unless he, -**
- i. is, or has been, a Judge of a High Court; or
 - ii. has, for a combined period of ten years, been a District Judge and Additional District Judge; or
 - iii. has, for ten years, been an advocate with substantial experience in litigation in matters relating to environment and forest in National Green Tribunal, High Court or Supreme Court.

c. **Expert Member, unless he, -**

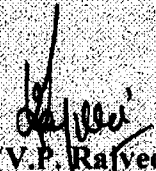
- i. has a degree or Post-graduation degree or Doctorate Degree in Science and has an experience of twenty-five years in the relevant field including five years' practical experience in the field of environment and forests (including pollution control, hazardous substance management, environment impact assessment, climate change management, biological diversity management and forest conservation) in a reputed National level institution; or
- ii. has administrative experience of twenty years including experience of five years in dealing with environmental matters in the Central Government or a State Government or in a reputed National or State level institution.
- iii. **Salary and allowances [Rule 10 and 11 of the Tribunal (Conditions of Service) Rule, 2021]:-** The Member shall be paid a salary of Rs. two lakh twenty-five thousand per month and the Member shall be entitled to draw allowances and benefits as are admissible to a Government of India officer holding Group 'A' post carrying the same pay.
- iv. **Minimum age [Section 3 of the Tribunal Reforms Act, 2021]:-** A person who has not completed the age of ~~25 years~~ shall not be eligible for appointment as a Chairperson or Member.
- v. **Term of the office [Section 5 of the Tribunal Reforms Act, 2021]:-** The Member of a Tribunal shall hold office for a term of ~~five years or until he attains the age of sixty-seven years~~ whichever is earlier.

[Note: Candidates may refer the Tribunal Reforms Act, 2021 and Tribunal (Conditions of Service) Rule, 2021, for other terms and conditions]

4. **Procedure for selection:** - The Search-Cum-Selection Committee constituted under the Tribunal Reforms Act 2021 for recommending names for appointment to the said post shall scrutinise the applications with respect to suitability of application for the posts by giving due weightage to qualification and experience of candidates and shortlist candidates for conducting personal interaction. The final selection will be done on the basis of overall evaluation of candidates done by the Committee based on the qualification, experience and personal interaction.
5. **Application Procedure:** - Eligible and willing persons are requested to submit their application, strictly as per the format enclosed along with supporting documents through online portal (<https://parivesh.nic.in/newupgrade/#/legal-vacancies>). The last date for submitting the application is ~~17/10/2023~~ ((23:59 hours (midnight))). The Ministry shall not entertain any other mode of submission of application nor shall process any application received beyond the due date and time.
6. ~~For the purpose of recruitment to the post of Chairperson/Member of the Tribunal~~ ii- government/courts/Public Sector Undertaking/ statutory and autonomous bodies the application should be accompanied with (i) bio-data in the proforma at Annexure-I (ii) Certificate to be furnished by the employer/ head of office/ forwarding authority as in Annexure-II (iii) clear photocopies of the up-to-date CR/APAR dossier of the officer containing CR/APARs of at least last five years duly attested by a Group A officer (iv) cadre clearance (v) integrity certificate/clearance from vigilance and disciplinary angle as in Annexure-III and;(vi) statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years.

The application along with above scanned documents should submit via online mode as mentioned in the para 5 latest by 17/10/2025 ((23:59 hours (midnight))).

7. No TA/DA will be admissible to the candidates to be called for interview/interaction. The candidates are required to make own arrangements.
8. Advertisement and Prescribed application form can be downloaded from Ministry's website www.moef.gov.in.
9. Any application received after due date and time or without necessary Annexures as mentioned above will not be entertained.
10. Applicants who have already submitted applications in response to the earlier advertisement dated 29.3.2025, need not apply again and their applications will be considered against all the vacancies notified in fresh advertisement.


(V.P. Rajvedi)

Under Secretary to the Govt. of India/ PL/NGT
MoEF&CC

Copy for necessary action to :

1. **Secretary, Department of Legal Affairs (MoL&J), Room No. 404, 'A' Wing, Shastri Bhawan, New Delhi-110001** – With the request to circulate this vacancy circular to various High Courts including through their websites for wider circulation.
2. **All Ministries/Departments**
3. **Registrar General, National Green Tribunal** - For placing the vacancy circular on NGT's website.
4. **Registrar, High Courts**
5. **All Attached, Subordinate and Autonomous organizations of MoEF&CC** - For placing this vacancy circular on organization's website.
6. **US(IT)/Consultant(IT), MoEF&CC** - For uploading the vacancy circular on this Ministry's website.

APPLICATION FORM

1. Name :
2. Date of Birth :
3. Category(SC/ST/OBC/UR) :
4. Designation/Profession :
5. Contact Details :

	Residential		Official
	Present	Permanent	
Address:			
Mobile/Phone No.			
Email:			

6. Cadre/Service [Wherever applicable] :
7. Educational qualification (in reverse chronological order):

Sl. No.	Name of University/ Equivalent Institution	Degree	Year of passing	Division/ % of marks obtained	Academic Distinction	Subject/ Specification

8. Work Experience:

8A. For the experience as employee, Employment record in chronological order starting with present Employment, list in reverse:

Sl. No.	Name & address of employer (Govt./PSU/Ministry/Department/any other)	Designation, Pay or Scale of pay (Pay in Pay Matrix)*	Period of Service		Nature of work/ experience
			From	To	

*Also indicate Sl No. in above, which is equivalent to Additional Secretary/District Judge/Additional District Judge/Major General (as applicable under the qualification) or above

8B. For the experience as Professional record in chronological order starting with present Engagement, list in reverse:

Sl. No.	Details of Profession	Period of Service		Nature of work done*
		From	To	

*Such as Administration /Service matters /Judicial or Quasi- Judicial /Criminal /Civil Taxation /Company Affairs/Environmental matters /Finance /Accountancy /Economics /Business /Commerce/ Management /Public Affairs or any other as may be applicable. Engagement with Government, if any, may be indicated.

9. Date from which drawing the Pay scale in the grade of Additional Secretary/District Judge/Major General to the Government of India or any equivalent rank (wherever applicable).

10. Write up on adjudicating experience of the applicant (200 words) [Wherever applicable]

11. Experience along with brief write up in handling such Cases before relevant Courts/Tribunals/[if applicable] cases (Reported cases/Unreported cases) Despite of

12. Proof of Experience, including Enrolment/Registration No. As an Advocate/CA etc. [For candidates other than Govt. or Judicial officers]

13. Annual Income along with copy of Latest ITR [For Candidates other than Govt. or Judicial Officers]

14. Write up on 05 major achievements (200 words each)

15. Awards/Honours/Publications, if any

16. Affiliations with the professional bodies/institutions/societies/or any other body including political party.

17. Additional information, if any, which you would like to mention in support of the application for the post.

DECLARATION

1. I certify that the foregoing information is correct and complete to the best of knowledge and belief and nothing has been concealed/distorted. If at any time I found to have concealed/distorted any material information, my appointment shall be liable to summary termination without notice.
2. I shall not withdraw my candidature after the meeting of the Selection Committee.
3. I shall not decline the appointment, if selected for appointment by the ACC.
4. I shall join within 30 days from the date of issue of order of appointment.
5. I am aware that in case I violate any of the conditions mentioned at Sl.No.2 to 4, the Government of India is likely to debar me for a period of three years for consideration for appointment outside the cadre and in any Autonomous Body/Statutory Body/Regulatory Body.

Place:

Date:

Signature of the Candidate

**CERTIFICATE TO BE FURNISHED BY THE EMPLOYER/HEAD OF
OFFICE/FORWARDING AUTHORITY**

1. Certified that the particular furnished by Shri/Smt/Kum _____ are correct and he/she possesses educational qualifications and experience mentioned in Annexure-I.
2. It is also certified that there is no vigilance/ disciplinary case either pending or being contemplated against him/her and vigilance clearance issued by CVO in the enclosed Annexure (III).
3. His/her integrity is certified.
4. No major or minor penalty was imposed on Shri/Smt/Kum..... during the last 10 years period.
5. The up-to-date attested Photostat copies of ACR/APAR of last years (each Photostat copy of ACR/APAR should be attested) in respect of Shri/Smt/Kum in enclosed herewith.

Seal & Signature of the cadre controlling Authority

**PARTICULARS OF THE OFFICERS FOR WHOM VIGILANCE
CLEARANCE IS BEING SOUGHT**

(To be furnished and signed by the CVO or HOD)

1. Name of the Officer (in full) :
2. Fathers name :
3. Date of Birth :
4. Date of Retirement :
5. Date of entry into service :
6. Service to which the officer belongs :
including batch /year/ cadre etc.,
(wherever applicable)
7. Positions held (During ten preceding years) :

S. No	Organisation (name in full)	Designation & Place of Posting	Administrative/ Nodal Ministry/ Department concerned (in case of officers of PSUs etc.)	From	To

8. Whether the officer has been placed on Doubtful : the agreed list or list of Officer of Integrity (if yes, details to be given)
9. Whether any allegation of misconduct : Involving vigilance angle was examined against the officer during the last 10 Years and if so with what result (*)
10. Whether any punishment was awarded to officer during the last 10 years and if so, the imposition and details of penalty (*) : the date of
11. Is any disciplinary/ criminal proceedings charge sheet pending against the officer as on (if so, details to be furnished, including number, if any of the Commission) : or date reference